

ply) Act, 1948. Since the source and scale of production, extent of transmission and distribution facilities, load potentialities, etc. vary from State to State, it is not feasible to have uniform power rates on a nation-wide basis. The State Electricity Boards have, however, been requested to ensure uniform power rates for different categories of consumers within their own areas of supply. The State Electricity Boards of Andhra Pradesh, Assam, Bihar, Gujarat, Kerala, Mysore, Punjab and West Bengal have already introduced uniform power rates for each class of consumers throughout their respective areas of power supply.

Hasdeo Project

7012. Shri N. K. P. Salve:
Shri Nitiraj Singh Chandhary:
Shri Lakhan Lal Gupta:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Irrigation potential of the Hasdeo Project is not being utilised because the State Government have no funds to construct the canal; and

(b) if so, whether Government propose to give any financial assistance for the purpose?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The Hasdeo Right Bank Canal Pilot Scheme has been sanctioned in June, 1967 for irrigating 1.17 lakhs acres *kharif* in Bilaspur District at an estimated cost of about Rs. 5 crores. The Scheme is scheduled for completion during the Fifth Plan.

(b) No earmarked Central assistance is proposed to be given for this project. But it will benefit by the Miscellaneous Development loans given to the State for the plan as a whole.

Issue of Pay Slips by Accountant General's Office

7013. Shri B. N. Shastri: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Accountant General's Office in Assam makes inordinate delays in issuing the pay slips to Government officers;

(b) whether it is also a fact that no pay slip has been issued to the Chairman of the Assam Public Service Commission for the last one year; and

(c) if so, the reasons therefor?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) There has been no general complaint regarding inordinate delay in issuing pay slips on the part of Accountant General's office, Assam.

(b) No, Sir.

(c) Does not arise.

Social Welfare and Rehabilitation Centre Building at Lajpat Nagar, New Delhi

7014. Shri Rajdeo Singh: Will the Minister of Social Welfare be pleased to state:

(a) whether Government are aware that the old Social Welfare and Rehabilitation Centre Building at Lajpat Nagar, New Delhi, is lying vacant for many years;

(b) if so, the steps which are being taken to use this building for any useful work; and

(c) when it is likely to put to use?

The Minister of State in the Department of Social Welfare (Shrimati Phalrenu Guha): (a) to (c). The building has been lying vacant but in March, 1966, it was decided to accommodate the Central Cutting Section of the Social Welfare and Rehabilitation Directorate in that building. Necessary sanction to carry out repairs and alterations was accorded by Government